

IN THE INCOME TAX APPELLATE TRIBUNAL "B"
BENCH KOLKATA

**Before Shri Manish Borad, Accountant Member
and Shri Sonjoy Sarma, Judicial Member**

I.T.A. Nos.335&336/Kol/2021
Assessment Year: 2015-16 & 2016-17

Geentech IT City Pvt. Ltd.....Appellant
1/18, Upper Wood Street,
Kolkata-700017.
[PAN: AACCA6348Q]

vs.

PCIT, Kolkata-1, KolkataRespondent

Appearances by:

Shri Ankita Manek, Advocate, appeared on behalf of the appellant.
Shri Sudipta Guha, CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : April 21, 2022

Date of pronouncing the order : April 21, 2022

ORDER

Per Bench:

Both these appeals filed by the same assessee pertaining to the Assessment Years (in short "AY") 2015-16 & 2016-17 are directed against the order of Id. Pr. Commissioner of Income-tax, Kolkata-1 [in short Id. "Pr. CIT"] u/s 263 of the Income Tax Act, 1961 (in short the "Act") dated 25.03.2021 & 24.03.2021 respectively.

2. At the outset, the Id. Counsel for the assessee has stated at Bar that as per the instructions of his client, he may be allowed to withdraw both the appeals filed by the assessee. The Id. D/R has no objection in this regard.

3. In view of this, the appeals of the assessee are accordingly dismissed as withdrawn.

Kolkata, the 21st April, 2022.

Sd/-
[Sonjoy Sarma]
Judicial Member

Sd/-
[Manish Borad]
Accountant Member

Dated: 21.04.2022.

RS

Copy of the order forwarded to:

1. Geentech IT City Pvt. Ltd
2. PCIT, Kolkata-1, Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches